



ITEM NO.47

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

**Petition(s) for Special Leave to Appeal (Crl.)
No. 1892/2025**

[Arising out of impugned final judgment and order dated 17-12-2024 in CRA No. 6150/2024 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

RAKESH KUMAR JAIN

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

(IA No. 32146/2025 - EXEMPTION FROM FILING O.T.
and IA No. 31731/2025 - EXEMPTION FROM FILING O.T.
and IA No. 32145/2025 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 07-03-2025

This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :

Mr. Siddharth R Gupta, Adv.

Mr. Mrigank Prabhakar, AOR

Mr. Sankalp Kochar, Adv.

Mr. Siddhant Kochar, Adv.

Mr. Aman Agarwal, Adv.

Mr. Uddaish Palya, Adv.

Ms. Sakshi Banga, Adv.

Mr. Siddharth Sahu, Adv.

For Respondent(s) :

**Mr. Sarthak Raizada GA, Adv.
Mr. Sarad Kumar Singhania, AOR
Ms. Rashmi Singhania, Adv.**

**UPON hearing the counsel
the Court made the following
O R D E R**

- 1) Being dissatisfied by an order of rejection of the application for suspension of sentence as imposed by the First Additional Sessions Judge Chhatarpur in S.T. No. 89 of 2015 convicting the petitioner under Sections 420, 467, 468, 471 of the Indian Penal Code, 1860, the petitioner has filed the present Special Leave Petition.
- 2) After hearing learned counsel for the parties and considering the fact that out of the total sentence

of five years, almost ten months sentence has already been served by the petitioner. Considering the aforesaid, without expressing any opinion on the merits, we direct that substantive jail sentence of the petitioner shall remain suspended subject to final outcome of the criminal appeal and the petitioner be released on bail subject to deposit of the amount of fine and on such other terms and conditions as may be deemed fit and imposed by the trial Court.

3) We clarify and direct that after the release, in case the petitioner is found indulged in any criminal case, the State Government would be

at liberty to take recourse as permissible seeking cancellation of suspension of sentence before the High Court.

4) Accordingly and in view of the above, the Special Leave Petition stands allowed. Pending application(s), if any, shall stand disposed of.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR(NSH)